

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
3.	7.11.94	<p>At request of Respondents' counsel adjourned to two weeks.</p> <p>Vice-chairman Member (Admn.)</p>	<p>for Admn. 2 Adjourned to two weeks No. 636194 for Joint application</p>
4	21.11.94	<p>At the request of respondents' counsel two weeks time granted finally.</p> <p>VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)</p>	<p>Reserve 21/11/94</p>
5	5.12.94	<p>Petitioner's counsel prays for one week time to file counter to intervention application. Granted till 13.12.1994. No further time.</p> <p>VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)</p>	<p>Or. No. 2 01-27-10-94.</p>
6	12.1.95.	<p>List it as the first case for hearing on the first day when the Division Bench meets.</p> <p>Member (Admn.)</p>	<p>A copy of Or. No. 2 may be given to the petitioner's counsel.</p>
7	18.7.95	<p>Adjourned to 19.7.1995 for hearing.</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>The said order along with notices and call for respondents may be given to Mr. Ashok Mishra S.S.C.</p>
8	19.7.95	<p>Adjourned to 20.7.1995 as the first case on the Board.</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>as per direction of Hon'ble Bench</p>
9.	20.7.95	<p>It was submitted by the learned counsel for the petitioner that he does not wish to press this case any longer. The same is permitted and is dismissed as withdrawn.</p> <p>MEMBER (JUDICIAL)</p>	<p>27/7/95 B.S. 27/10/94</p>
		<p>Member (Admn.)</p>	<p>Copy S.D. of order of 27.10.94</p>